

(b) if so, the details thereof;

(c) whether it is also a fact that Government is considering to expand the strength of disaster management authority; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) and (b) The launch of a Coalition for Disaster Resilient Infrastructure (CDRI) has been announced by the Prime Minister at the United Nations Climate Action Summit, in New York on 23rd September 2019. CDRI is a global partnership of national governments, United Nations agencies and programmes, multilateral development banks and financing mechanisms, the private sector, academic and knowledge institutions that aims to promote the resilience of infrastructure systems to climate and disaster risks, thereby ensuring sustainable development.

The mission of the CDRI is to support countries, including India, to upgrade their systems to ensure disaster and climate resilience of existing and future infrastructure through its programmes, while fully aligning with the Sustainable Development Goals, the Paris Climate Agreement and the Sendai Framework for Disaster Risk Reduction.

(c) and (d) There is no such proposal under consideration of the Government at present.

Vandalism in hostel of JNU

359. SHRI P.L. PUNIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether people from outside entered hostel of JNU and indulged in acts of vandalism and caused violence;

(b) whether High Court has ordered to confiscate mobile phones of members of some WhatsApp groups with regard to this violence;

(c) if so, number of persons whose phones were to be confiscated as per order of High Court and number of persons whose phones got confiscated and were served summons;

(d) whether Government has any plan to get this incident of violence that broke out in JNU investigated by a former Judge; and

(e) if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (e) As reported by Delhi Police, since October 2019, students of Jawaharlal Nehru University (JNU) have been protesting against hostel fee hike and other administrative issues. In order to stall the online registration process for the new semester, on 3rd and 4th January, 2020, students damaged the server system of CIS Centre inside the JNU Campus and indulged in physical abuse and violence. Based on complaints received from Chief Security Officer, JNU, two cases have been registered by Delhi Police PS Vasant Kunj North.

Another case has been registered at PS Vasant Kunj North on 6th January, 2020 with regard to the attack against the students and teachers of JNU on 5th January 2020 by masked people with rods and sticks. 51 persons including students sustained injuries and all were medically examined. No one was killed in this incident. Some private cars and property were also damaged. Some of the rioters involved have been identified.

As reported by Delhi Police, the Hon'ble High Court of Delhi, in its Judgment dated 14.01.2020, has directed Whatsapp to preserve and furnish information regarding Basic Subscriber Information (BSI) (includes phone number), name device info, App version, start date/time, connection status, last connection date/time/last known IP, e-mail address and Web client data, to the investigating agency. The Hon'ble High Court has further directed that on receipt of basic subscriber information including email account from the Enforcement Authority, Google shall preserve and furnish the data available on Google Drive to the investigating agency to the extent available. Delhi Police has reported that confiscation of mobile phones will be as per law. Details of investigation cannot be divulged at this stage. There is no proposal to get this incident investigated by a former Judge.

Detentions in Jammu, Kashmir and Ladakh

360. SHRI BINOY VISWAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of people (adults and minors) who have been detained since August 2019 in Jammu, Kashmir and Ladakh; and

(b) the number of people (adults and minors) who are currently in detention in Jammu, Kashmir and Ladakh?